



**Vivekananda Institute of Professional Studies–Technical
Campus,**

Affiliated to Guru Gobind Singh Indraprastha University (GGSIPU), Delhi
Recognised by the Bar Council of India (BCI) and approved by the All-India Council of
Technical Education (AICTE). Accredited Grade "A" Institution by NAAC, Recognised under
section 2(f) by UGI. An ISO 9001:2015 **Certified Institution**

Sponsored by



National Seminar

on

Law and Environment @75

Date: 23rd - 24th February 2023

Organised by

**Vivekananda School of Law
and Legal Studies, VIPS-TC**

*in
collaboration
with*

**Indian Council of Social
Science Research**

Venue: Vivekananda Auditorium, VIPS-TC, Pitampura, Delhi-110034

ABOUT VSLLS, VIPS-TC



Vivekananda Institute of Professional Studies – Technical Campus (hereinafter “VIPS – TC”) is affiliated with GGSIP University, Delhi and was established in the year 2000 with the vision to promote excellence in education and imparting quality professional education comparable with the best in the world.

The institute has been recognised for its progressive academic standards. VIPS-TC is an ISO 9001:2015 certified institution; Grade “A” Accredited Institution by NAAC; recognised under section 2(f) by UGC; recognised by the Bar Council of India and AICTE. VIPS-TC has various departments; one of its departments is the Vivekananda School of Law & Legal Studies (VSLLS). VSLLS runs the program B.A. LL.B. (H), BB.A. LL.B. (H), LL.M. (Corporate Law and Alternate Dispute Resolution). The institute has hosted many national and international conferences, seminars, workshops, value-added courses, and guest lectures in the past.

ABOUT THE ICSSR

The Indian Council of Social Science Research (ICSSR) was established in the year of 1969 by the Government of India to promote research in social sciences in the country. ICSSR provide grants for projects, fellowships, international collaboration, capacity building, survey, publications etc. to promote research in social sciences in India. Documentation centre of ICSSR - National Social Science Documentation Centre

(NASSDOC) - provides library and information support services to researchers in social sciences. ICSSR has developed ICSSR Data Service to serve as a national data service for promoting a powerful research environment through sharing and reuse of data among the social science community in India.

ABOUT THE SEMINAR

'Azadi Ka Amrit Mahotsav' is an initiative of the Government of India to celebrate and honour 75 years of progressive India. It is observed that natural resources have been exhausted to the extent of their extinction. Many national and international laws and regulations are in existence to protect the environment, but it comes generally under the soft law category. The authorities globally are trying to protect the environment. The concept of sustainable development is also prevalent the world over. But to move ahead towards 100 years, we need to have an advanced legal regime and strategy to address the environmental and development concerns, which are generally perceived to be conflicting with each other.

The concepts we are discussing today for environmental conservation were widely practiced in ancient India. It can be said that India stands as an ideal example of how a nation with 1.3 billion people, is still able to prioritise the environmental rule of law and protect its ecological riches. But environmental concerns the world over are on the rise and we are facing an alarming situation concerning the environment.

Hence, this national seminar aims to provide a premier interdisciplinary platform for researchers, practitioners and educators to come together and to present and discuss the most recent innovations, trends, and concerns as well as practical challenges encountered and solutions adopted in the fields of National and International Environmental Law and Policy.

2. Aims and objectives of this seminar –

The proposed national seminar aims to have extensive deliberation and exchange of thought on Law and Environment. The objective of the seminar is to identify deficiencies, new initiatives and also the measures taken for effective enforcement. The researchers will be encouraged to undertake a legislative impact assessment of laws and policy and empirical research on any of the themes and sub-themes from a legal, sociological, economic and historical perspective. Empirical research on people's behaviour/ responsibilities towards the environment will also be discussed.

This seminar intends to study the sustainable development goals and strategy, international legal and policy framework with respect to the environment and constitutional arrangements to protect the environment. This seminar aims to inspire academics to evaluate the effectiveness of governmental and non-governmental agencies, as well as international

organisations such as the United Nations Conference on Environment and Development (UNCED). In addition, we also hope to highlight the unsung heroes and lesser-known figures who made significant contributions to environmental conservation and instituted some measures to deal with issues of environmental degradation.

The findings and suggestions received from paper presenters will be submitted to the ICSSR.

CALL FOR PAPERS

Papers are invited from academicians, regulators, policymakers, research scholars, legal professionals, NGOs, students and other stakeholders across the streams.

THEMES AND SUB-THEMES OF THE SEMINAR

Present Environmental concerns and challenges

Covid-19 Pandemic and the Environment

Global Warming and Climate Change, Greenhouse Gases, Ozone Depletion, Deforestation, Endangered Species, Plants and Animals

Challenges in Implementation, Compliance and Enforcement etc.

Major ways to Protect the Environment Worldwide – Use of Non-conventional Sources of Energy; Groundwater Contamination/ Recharge; Water Harvesting Measures etc.

Protection of Environment under International Law

Transboundary Management of Fresh Water Resources

International Trade and Environment

Environmental Concerns in the Protection of Foreign Investment in India

Montreal Protocol; Ramsar Convention, Stockholm Declaration, CITES, Bonn Convention, Vienna Convention for the Protection of the Ozone Layer, Montreal Protocol, and Kyoto Protocol etc.

Marine Pollution

Environmental Rule of Law and Environmental Ethics

Human Health and Environment

India and Environmental Law

India's Contribution to Environmental Protection

Indian National Movements on Environment

Constitutional and Legislative Protection of the Environment

Legislative Impact Assessment of Environmental Laws and Regulations

Linking of Rivers in India

Role of Adjudicatory bodies in Environmental Conservation

Role of International Tribunals

Role of National Courts and Tribunals

Multi-disciplinary approaches to environmental study and protection

The Interplay of Law, Environment and Development

Environmental Protection and Sustainable Development

Historical Approach

Sociological Approach

Economic Approach

Empirical Research findings on the Law, Environment and related issues

DATE AND DETAILS OF VENUE

The seminar will be hosted at VIPS-TC, AU Block, Outer Ring Road, Pitam Pura, Delhi-110034 from Thursday-Friday, 23rd – 24th February 2023.

SUBMISSION GUIDELINES

- Co-authorship is permissible. Each author will pay their registration fee separately.
- The abstract should not exceed 300 words. The maximum word limit of the paper must not exceed 6000 words inclusive of footnotes.
- The paper must be accompanied by a cover letter which shall include the title of the paper, full name(s) of the Author(s), Affiliating Institution, Professional/ Educational Details, Email address and contact details.

- The Paper should be in .doc/.docx formats in Times New Roman font, font size 12 with 1.5 line spacing.
- Footnotes should be in Times New Roman, the font size 10 with 1.0 line spacing. Endnotes are not allowed.
- Alignment -Justified, no page borders, Margin 1 inch on each side.
- The writings must conform to the “Bluebook 20th Edition”.
- All submissions should be original and non-plagiarised work, and should not have been submitted for publication/ published elsewhere in any form. Similarity should not be more than 12%.

REGISTRATION FEE

- Academicians/ Legal Professionals: ₹900.
- Research Scholars/ Under-graduate and Post-graduate Students: NIL

REGISTRATION PROCEDURE

- Paper presenters are required to send their abstract of the paper by **31st December 2022** through e-mail at vipsicssrseminar@gmail.com with the subject “Abstract Submission _ Name of paper presenters.” The authors of the accepted papers shall be notified by **5th January 2023** via e-mail. Only shortlisted papers will be allowed for presentation in the seminar.
- After the acceptance of the abstract, the participants are required to submit the full paper and registration fees by **20th January 2022** on the google form link <https://forms.gle/8Tibi3LTzA27WAFy8>.
- The fee can be paid through Online transfer or Demand Draft.
 - For online transfer: Account No. 50100199004255, A/c Holder name – Vivekananda Institute of Professional Studies Technical Campus, Bank name- HDFC Bank, Branch – Pitampura, Delhi, IFSC Code – HDFC0001657.
 - Demand Draft should be made in favour of Vivekananda Institute of Professional Studies Technical Campus, payable at Delhi.

Please note –

1. The registration fee is non-refundable.

Chief Patron

Dr. S.C. Vats, Chairman, VIPS-TC
Sh. Suneet Vats, Vice-chairman, VIPS-TC

Patron

Prof. T.V. Subba Rao, Chairperson, VSLLS

ORGANISING TEAM

Convenor

Prof. (Dr.) Rashmi Salpekar, Professor of Law, Dean, VSLLS, VIPS-TC

Faculty co-convenors

Dr. Avinash Kumar, Dr. Sonali Sharma & Mr. Abhinav Singh
Assistant Professors, VSLLS, VIPS-TC

Faculty coordinators

Ms. Insha Goel Vats, Ms. Amita & Ms. Manini Syali
Assistant Professors, VSLLS, VIPS-TC

Student co-ordinators

Aditi Gupta	Arushi Jain
9310434232	8810343628

For any Queries e-mail us at

vipsicssrseminar@gmail.com
